

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 215/TT/2012**

Subject : Determination of transmission tariff for Asset I: 765 kV S/C Satna-Bina Ckt#2 alongwith associated bays at Satna and Bina S/S; Asset II: 765 kV, 3X80 MVAR Bus Reactor at Satna; Asset III: 765 kV, 4X333 MVA, ICT-1 at Satna alongwith associated bays of 765 kV & 400 kV; Asset: IV Upgradation of the existing Seoni-Bina TL at 765 kV level alongwith associated bays at Seoni S/S and Bina S/S under Sasan UMPP TS in Western Region for tariff block 2009-14.

Date of Hearing : 20.10.2014

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Madhya Pradesh Power Trading Company Ltd. and 17 others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatasen, PGCIL  
Mrs. Seema Gupta, PGCIL  
Mrs. Sangeeta Edwards, PGCIL  
Ms. Malavika Prasad, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that the instant petition covers four assets, which are part of Sasan UMPP TS. All the four assets were commissioned on 1.7.2012. As per the investment approval dated 10.12.2008, the instant assets were to be commissioned under 48 months i.e. 1.1.2013. All the assets were commissioned within the specified timeline.

2. He further submitted that the letter regarding the commercial operation of all the four assets, dated 2.7.2012 has been filed along with the main petition. The information



sought by the Commission has been submitted vide affidavits dated 20.3.2013, 22.7.2013 and 21.8.2013. He also submitted that none of the respondents have filed reply to the petition. He requested to allow tariff as prayed in the petition.

3. None of the respondents were present.
4. The Commission observed that reply of MSEDCL, PSPCL and AVVNL is on record and directed the petitioner to obtain the said replies from the Registry, if not available with the petitioner and file its rejoinder with a copy to all the respondents by 20.11.2014.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal

